

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 100 of 2013 &
IA No. 166 of 2013**

Dated : 17th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ... Appellant(s)
Versus
Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Chirag Kher
Mr. Apoorv Karol
Counsel for the Respondent (s): Mr. Amit Kapur
Ms. Poonam Verma for R.2
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.3

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 166 of 2013 (Application for direction) to the Respondents. Mr. Amit Kapur, the learned counsel takes notice on behalf of Respondent No.2 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.3. Notice to be issued to the other Respondents returnable on 26.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **26.07.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/mk